

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:306
ANSWERED ON:06.12.2013
FREE TREATMENT TO BPL PATIENTS
Karunakaran Shri P.;Rao Shri Nama Nageswara

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has issued any fresh directions to the private hospitals including those run by Non-Governmental Organisations/Trusts across the country, which have been allotted land on concessional rates to comply with the condition of free treatment to the extent of 25 per cent outdoor patients department and 10 per cent indoor patients department to poor patients;
- (b) if so, the details thereof;
- (c) whether certain private hospitals recently have been found not complying with these directions;
- (d) if so, the details thereof along with the action taken by the Government in this regard; and
- (e) whether it has also been reported that in many hospitals these beds remain vacant in the absence of proper awareness amongst weaker sections for availing this facility and if so, the details thereof along with the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)&(b): Since Health is a state subject, it is the responsibility of State Government to issue any direction in this regard to private hospitals including Non-Governmental Organizations/ Trusts.

As far as NCT of Delhi is concerned, in pursuance of the order dated 01/09/2011 of the Apex Court, a Fresh Guidelines dated 26.9.2011 were prepared and circulated to all identified private hospitals which were allotted land at concessional rates by the land allotting agencies, namely DDA, L & DO and MCD to provide free treatment to eligible patients of EWS category, to the extent of 10% IPD and 25% of total OPD, completely free of any charges.

(c)&(d): Out of 49 functional hospitals, 4 hospitals, namely, Mool Chand Khairati Ram Hospital, St. Stephen's Hospital, Rajiv Gandhi Cancer Hospital and Research Institute; and Sitaram Bhartia Institute of Science and Research are not providing free treatment to the eligible patients of EWS category. GNCTD has regularly communicated to the land allotting agencies concerned.

Furthermore, the matter of these 4 (four) aforementioned hospitals is pending adjudication before the Hon'ble High Court of Delhi.

As and when any violation is brought to the notice of Land and Development Office by Directorate of Health Services, Govt. of NCT of Delhi, the Private Hospitals to which land has been allotted on concessional rates by then, is directed to comply with the direction of Hon'ble Court to provide free treatment to 25% in OPD and 10% in IPD.

Action under lease terms is initiated by Land and Development Office against the defaulter Hospitals for non-adherence of the directions of the Hon'ble High Court which inter-alia include issuance of show-cause notices, re-entry of the hospitals/cancellation of allotments.

(e): The details of bed occupancy for the month of Sept, 2013 are given in Annexure.

The Delhi Government has appointed Patient Welfare Officers in identified Government hospitals for manning the Help Desk/Special Referral Centres in order to increase the number of referrals of EWS patients from Identified Government Hospitals to Identified Private Hospitals patients for free treatment both in the OPD & IPD of these hospitals.